

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NKR REALTY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NKR Realty Private Limited
2.	Date of incorporation of corporate debtor	01.09.2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2015PTC207663
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 47A Kali Krishna Tagore Street, 2nd Floor, Kolkata 700007,
6.	Insolvency commencement date in respect of corporate debtor	12.03.2024
7.	Estimated date of closure of insolvency resolution process	08.09.2024 (180 days from the date of commencement of Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bimal Kanti Choudhury IBBI/IPA-001/IP-P01028/2017-2018/11682
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 77A/50 Raja S.C.Mallick Road, 8 S.P.B.Block, Kolkata 700092. Email: bimalkantichoudhury@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 77A/50 Raja S.C.Mallick Road, 8 S.P.B.Block, Kolkata 700092 Email: ip.nkrreality@gmail.com
11.	Last date for submission of claims	26.03.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: http://www.ibbi.gov.in/downloadform.html b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NKR Realty Private Limited** on 12.03.2024

The creditors of NKR Realty Private Limited are hereby called upon to submit their claims with proof on or before 26.03.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA- Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 15.03.2024

Place: Kolkata

Bimal Kanti Choudhury
Interim Resolution Professional
IBBI/IPA-001/IP-01028/2017-2018/11682
Validity of AFA: 12.11.2024

